

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Date 22/02/2011

Appeal No. E/2051/2005 - EX[DB]

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
A.R.CO. EXTRUDED FILMS LTD
GURGAON ROAD, JHAJJAR (HARYANA)
A.R.CO. EXTRUDED FILMS LTD

Appellant

Vs
Respondent

C.C.E ROHTAK

2011

EX[DB] dated 17-2-11

I am directed to transmit herewith a certified copy of Final order No. 197/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E ROHTAK

17-P, SECTOR 1, ROHTAK

2. Adv. / Consult

MR.BIPIN GARG

B-1/1289,A-VASANT KUNJ, NEW DELHI

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise, I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

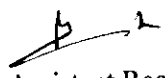
11. LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Haryana)

12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file

15. HON'BLE PRESIDENT


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. I

DATE OF HEARING : 17/02/2011.

DATE OF DECISION : 17/02/2011.

Excise Appeal No. 2051 of 2005

[Arising out of the Order-in-Appeal No. 109/AKG/RTK/2005 dated 04/03/2005 passed by The Commissioner of Central Excise (Appeals), Delhi – III, Gurgaon.]

For Approval and signature :

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : 
2. Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : 
3. Whether their Lordships wish to see the fair copy of the order? : 
4. Whether order is to be circulated to the Department Authorities? : 

M/s A.R. Co. Extruded Films Ltd.

Appellants

Versus

CCE, Rohtak

Respondent

Appearance

Ms. Sukriti, Advocate – for the Appellants.

Shri S.R. Meena, Authorized Representative (DR) – for the Respondent.

CORAM : **Hon'ble Shri Justice R.M.S. Khandeparkar, President**
Hon'ble Shri Rakesh Kumar, Member (Technical)

FINAL Order No. 197/2011-EX. Dated : _____

Per. Shri Justice R.M.S. Khandeparkar :-

Learned advocate Ms. Sukriti appearing for the appellants states that she has instructions to withdraw the appeal and accordingly the appeal is allowed to be withdrawn and stand disposed of as withdrawn.

**(Justice R.M.S. Khandeparkar)
President**

**(Rakesh Kumar)
Member (Technical)**

PK